The Himachal Pradesh Official Language (Supplementary Provisions) Act, 1981
Act 12 of 1981

Keyword(s):
Himachal Pradesh Law, Expression
THE HIMACHAL PRADESH OFFICIAL LANGUAGE (SUPPLEMENTARY PROVISIONS) ACT, 1981

Act No. 12 of 1981

ARRANGEMENT OF SECTIONS

Sections:
1. Short title.
2. Definitions.
3. Authoritative texts in Hindi of Himachal Pradesh Law.

(Received the assent of the Governor, Himachal Pradesh, on the 16th May, 1981 and was published in R.H.P., Extra., dated the 28th May, 1981 at page 404.)

An Act to provide for the publication of authoritative texts in Hindi of Laws passed originally by the State Legislature in English and for matters connected therewith.

By it enacted by the Himachal Pradesh Legislative Assembly in the Thirty-second Year of the Republic of India as follows:

1. Short title.—This Act may be called the Himachal Pradesh Official Language (Supplementary Provisions) Act, 1981.

2. Definitions.—In this Act, unless the context otherwise requires,—

(a) “Himachal Pradesh Law” means,—

(i) an enactment passed originally by the State Legislative Assembly; or

(ii) a Regulation made originally by the Governor of Himachal Pradesh under the Fifth Schedule to the Constitution of India;

in English language and includes any notification, order, rule, regulation or by-law issued or made thereunder in English language;

(b) expression “Hindi” shall have the meaning assigned to that expression in clause (a) of section 2 of the Himachal Pradesh Official Language Act, 1975 (1 of 1975).

3. Authoritative texts in Hindi of Himachal Pradesh Law.—A translation in Hindi made by and published under the authority of the Governor of Himachal Pradesh in the Official Gazette of any Himachal Pradesh Law shall be deemed to be the authoritative text thereof in Hindi.